

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-521**  
IB-791/ND/2020

**IN THE MATTER OF:**

SHRI RIZWAN KHALEE.

**Vs.**

SPICEJET LIMITED

....Applicant

.....Respondent

**SECTION**

U/s 9 of IBC Code, 2016

**Order delivered on 14.01.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

In course of hearing, Ld. Counsel for the respondent informed that he has filed reply on 05.11.2020, however, the same is not on record. He is directed to share the filing number with the court officer, thereafter, the office is directed to place the same on record. List on **19.02.2021**.

Ld. Counsel for the respondent undertakes to serve a copy of the reply filed by him upon the email of Ld. Counsel for the petitioner during the course of the day and thereafter, the Ld. Counsel for the applicant is directed to file rejoinder, if any, within one week after receiving the copy of reply.

Sd/-

(K.K. VOHRA)  
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)